

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3272**  
ANSWERED ON 15<sup>TH</sup> MARCH, 2018

**VEHICLE INSURANCE**

3272. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government had agreed that no vehicle insurance would be issued without valid Pollution Under Control (PUC) certificate;
- (b) if so, the details thereof;
- (c) whether it is true that the Government had accepted the recommendations of the Environment Pollution (Prevention and Control) Authority for mandatory linking of PUC certificate with annual insurance; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (d) The Hon'ble Supreme Court's order dated 10.08.2017 passed in the matter of W.P. (C) No.13029 of 1985, M.C.Mehta V/s Union of India, directed that the Insurance Companies will not insure a vehicle unless it has a valid Pollution Under Control (PUC) certificate on the date of renewal of the insurance policy. Insurance Regulatory and Development Authority of India (IRDA) has informed that the directions for the compliance of Hon'ble Supreme Court order dated 10.08.2017 for linking of PUC certificate with the insurance of vehicles has been issued to all insurers.

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